

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.610/99

Thursday this the 3rd day of June, 1999

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

G.Krishnasamy,
aged 74 years, S/o Govindasamy,
Retd. Head Clerk, Southern Railway,
Mettupalayam,
Add: C/o Rajan, No.349-B,
Railway Quarters, Camp Area, Podanur,
Coimbatore District. ...Applicant

(By Advocate Mr.T.C.G. Swamy (rep.)

Vs.

1. Union of India, represented by
the General Manager,
Southern Railway, Headquarters Office,
Park Town PO, Madras.3.
2. The Divisional Railway Manager,
Southern Railway, Palghat Division,
Palghat.
3. The Senior Divisional Personnel Officer,
Southern Railway, Palghat Division,
Palghat. ...Respondents

(By Advocate Mrs. Lakshmi for Smt.Sumati Dandapani)

The application having been heard on 3.6.1999,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

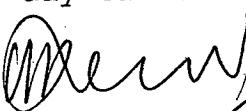
The applicant, who is a pensioner is aggrieved that he has not been given proper refixation of pension consequent on the revision of pay and pension on implementation of the reports of the IIIrd, IVth and Vth Pay Commissions. The applicant has made a representation highlighting his grievances to the Divisional Railway Manager, Southern Railway, Palghat on 25.11.98 which is yet to be considered and disposed of. Therefore, the applicant has filed this application for a direction

to the respondents to consider and dispose of A5 representation keeping in view the instructions contained in A1, A2 and A4.

2. When the application came up for admission today, learned counsel on either side agree that the application may be disposed of with appropriate direction to the second respondent for disposal of A5 representation.

3. In the light of the submission by the counsel on either side, the application is disposed of directing the second respondent to consider the A5 representation of the applicant keeping in view the instructions contained in A1, A2 and A4 and to give the applicant an appropriate reply within a period of three months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 3rd day of June, 1999


A.V. HARIDASAN
VICE CHAIRMAN

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List of Annexures referred in the order:

Annexure.A.1: A true copy of order No.J/P 524/T.C./5 dated 24/26.10.84 issued by the third respondent.

Annexure.A2: A true copy of order No.J/P 535/V/7 dated 4.11.85 issued by the third respondent.

Annexure.A4: A true copy of Memo No.J/P 535/V/7 dated 20.12.1985 issued by the 3rd respondent.

Annexure.A5: A true copy of applicant's representation dated 25.11.98 addressed to the 2nd respondent.

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